

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:261
ANSWERED ON:21.02.2006
DISTURBED AREAS
Khandelwal Shri Vijay Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of areas identified as disturbed by the Government in the country, State-wise; and
- (b) the action taken by the Government to bring peace in these disturbed areas?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a): The States of Assam and Nagaland, Tirap & Changlang districts of Arunachal Pradesh and 20 Kms belt in the States of Arunachal Pradesh and Meghalaya bordering Assam have been declared as `Disturbed Area` by the Central Government under Section 3 of the Armed Forces (Special Powers) Act, 1958 as amended in 1972. Under this Act, the State of Manipur excluding Imphal Municipal Area is declared `Disturbed Area` by Governor of Manipur. In Tripura, areas under 34 Police Stations (28 Police Stations in full and 6 Police Stations in part) have been declared `Disturbed Area` by Governor of Tripura under the above mentioned Act. In Jammu & Kashmir, the Governor of the State has declared the districts of Jammu, Kathua, Udhampur, Poonch, Rajouri, Doda, Srinagar, Budgam, Anantnag, Pulwama, Baramulla and Kupwara as `Disturbed Area` under Section 3 of the Armed Forces (Jammu & Kashmir) Special Powers Act, 1990.

(b): Government has taken various steps to counter the threat posed by insurgent militant groups in the North Eastern Region and in Jammu & Kashmir which, inter alia, include enhancing the capabilities of the State Police Forces, reimbursement of Security Related Expenditure, deployment of Army and Central Para Military Forces, coordinated action by the security forces for counter insurgency operations and development of socio-economic infrastructure. Government has also extended an invitation to all militant outfits to give up the path of violence and to come forward for talks.